Central Orissa Flour Mill which her family owns in partnership... In her declaration, she said: 'All partners, some workers, three durwans, milkmen and servants physically assaulted and poured some liquid on me and they burnt

माननीया उपसभापति महोदया. 90 प्रतिशत जल गई ग्रौर उसके बाद दिल्ली के सफदरजंग ग्रस्पताल में लाई गई जहां तीन दिन बाद 26 फरवरी को इस नवयुवती की मृत्यु हो गई। मैं इनको व्यक्तिगत रूप से जानता था क्योंकि मेरे साथ वह राजनीतिक कार्यकर्ता थी श्रौर सामाजिक कार्यकर्ता भी थी। उस महिला ने जा कर के मुख्य मंत्री से म्लाकात की, डी. ग्राई. जी. से म्लाकात की, एस.पी. से मुलाकात की क्रौर म्रन्य मधिकारियों से भी मुलाकात की लेकिन यह दुख का विषय हैं कि उसके जीवन की रक्षा नहीं की गई। इसलिए मैं श्रापके माध्यम से सरकार से ग्रनरोध करना चाहता हूं कि इस घटना के बारे में सरकार जांच करा कर के इस सदन को भ्रवगत कराए और जो दोषी हैं उनको कड़ी से कड़ी सजा दिलाई जाए। ग्रब उस महिला का जीवन तो वापिस आ नहीं सकता लेकिन उसका एक तीन साल का बच्चा भी है। यह ग्रमानुषिक घटना घटी है इसलिए मैं समझता हूं कि सरकार इस संबंध में ज्ञावश्यक कार्यवाही करे। धन्यवाद।

'RE. PLIGHT OF PATIENTS IN VIC-TORIA HOSPITAL

SHRI TINDIVANAM G. VENKAT-RAMAN (Tamil Nadu). I want to bring to the notice of this august House a serious matter reported in the Indian Express regarding a premier hospital in Karnataka, known as Victoria Hospital. The Intensive Care Unit was closed down two years back for want of anaesthetics. Even medicines, from life-saving drugs to those for ordinary illness or headache, are not available there at all. It is a pitiable case where this premier hos-

pital is struggling to survive and we do not know what will happen to it. The post-graduate students are made to perform surgery with which they are not acquainted. Even anaesthesis is being given by junior doctors. This is the state of affairs of that hospital which is claimed to be a premier hospital—Victoria Hospital—and this sorry state of affairs needs to be rectified immediately.

I appeal to the Government to take some serious measures to pull up the machinery responsible for it. The patients are asked to buy medicines from outside. Even in emergency cases, the doctors have confessed, the patients have to wait for medicines to come from private medical stores.

This is a very serious situation and the Government should take note of it. I appeal to the Government to take some urgent steps in the matter so that the situation could be rectified.

RE. OFFICERS INVOLVED IN COR. LRUPTION IN NEYVELI LIGNITE CORPORATION

SHRIS MUTHU MANI (TAMIL NADU): I want to draw the attention of the Central Government to the allegation of corruption against the officials and the Government machinery involving an amount of Rs. 41 crores in Neyveli Lignite Corporation Madam, Neyveli Lignite Corporation is a very big Central Government public-sector undertaking which situated in Tamil Nadu. Some days back, there was a contract between the ABL Company and a Russian company. A work was awarded to a local company at Neveli against its tender for Rs. 43 crores. The company sub-contracted the same to the other company for Rs. 2.25 crores and the same company is trying to complete this work within Rs. 1.75 crores. The work which is to about Rs. 1.75 crores has been awarded to a company for Rs. 43 crores. The AIADMK labour union have represented the matter before the concerned Minister and the Govrnment

[Shri S. Muttu Mani]

by the Government. Due to the negligence of the high officials, people's money is going waste. Therefore, I demand that a Parliamentary Committee should be constituted to enquire into the matter immediately.

उपसभापति. जैन सःहव अ.प भी क्या समस्या है?

Welcome to the House.

DR. JINENDRA KUMAR JAIN (Madhya Pradesh): Thank you very much, Madam, for welcoming me to the House. I am returning to the House after two weeks. Please accept my greetings and respects.

Madam, yesterday I had given, in writing, to the hon. Chairman and the Secretary-General, a notice seeking your permission to move a breach of privilege motion.

THE DEPUTY CHAIRMAN: I do not think we have received it. You gave it to whom? It has not come to me.

THE LEADER OF THE OPPOSITION (SHRI SIKANDER BAKHT): It has been received.

THE DEPUTY CHAIRMAN: It has not come to me.

DR. JINENDRA KUMAR JAIN: Madam, as per the Rules of Business, a motion for breach of privilege of a Member should have precedence as soon as the Question Hour ends.

THE DEPUTY CHAIRMAN: I did not know that you had given notice. The papers did not come before me. I had no idea.

DR. JINENDRA KUMAR JAIN-I will abide by your decision.

THE DEPUY CHAIRMAN: I did not know about it.

DR. JINENDRA KUMAR JAIN: Would you allow me now?

द्रश्वभाषतिः नहीं ऋषा है।

THE SECRETARY-GENERAL informs me that it has not reached us.

SHRI SIKANDER BAKHT: There must be something very very wrong. Even I have received a copy of it.

उपतभापति : आपका तो नजदीक है। वहां से वहां आ गयी होगी ।

THE DEPUTY CHAIRMAN: It has not come to the House. Otherwise, I would have permitted. There $i_{\rm S}$ no problem about it.

DR. JINENDRA KUMAR JAIN: Shall I wait till tomorrow?

THE DEPUTY CHAIRMAN It is much better. Let the copy be received. I should know what the breach of privilege issue is. If you raise it tomorrow, the Chairman also would have seen it and he would have given me his opinion which I could inform. Just now I am blank. I have not seen it. I cannot say anything about it. Better you raise it tomorrow. I will permit you tomorrow

श्रीवती सत्या बहिनः (उत्तर प्रदेश) महोदयाः....(व्यवधान)

डा॰ जितेन्द्र कुमार जैनः शर्म नहीं शाती। इस वात पर भी खुणी मनाते हो..(व्यवधान)

श्रीमती लत्य। बहिन महोदयाः (व्यवधान)

SHRI JOHN F. FERNANDES: (Goa): Madam, have you permitted me?

THE DEPUTY CHAIRMAN; Is it a Special Mention?

SHRI JOHN F. FERNANDES: I want to bring a very important matter to the notice of this House.

THE DEPUTY CHAIRMAN: Do you mean to say that Special Mentions are important?

RE. CONSPIRACY TO BLOW UP BRIDGES IN GOA

SHRI JOHN F. FERNANDES. It is a very important issue. There is a